

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

(IB)-560/ND/2018

M/s. Gromax India

... Applicant

Vs.

SBO Export Pvt. Ltd.

...Respondent

Under Section: Section 9 of IBC Code, 2016

Order delivered on 17.05.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

Mr. Lakshay Sawhney & Mr.
Vaibhav Mishra Advs.


For the Respondent

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ORDER

Issue notice as to why the application to initiate CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 4th June, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**